

**Shri Namblar:** May I know, Sir, whether the All India MES Workers' Union which applied for recognition ever since 1948 is not yet recognised and if so, why?

**Sardar Majithia:** Not to my knowledge.

**Shri Namblar:** May I know, Sir, whether the grievances of the MES Workers are not redressed because the Kalyanwala Committee's Report is not accepted by the Government?

**Sardar Majithia:** As I said, Sir, the grievances are redressed wherever necessary.

**Shri Namblar:** May I know, Sir, whether the Government are going to act on the recommendations of the Kalyanwala Committee because it is said the grievances are.....

**Mr. Speaker:** That may be a very good reason, but I am afraid the Hon. Minister is not in a position to answer that. It is remotely related to the question.

**Shri H. N. Mukerjee:** What is meant by 'necessary'? He says the grievances are removed where necessary. I should think they should be removed when they are justified.

**Shri Tushar Chatterjee:** May I know, Sir, to what extent the Government have recognised the *bona-fides* of the Union that is duly registered but has not yet got formal recognition?

**Sardar Majithia:** About *bona fides*, Sir, every case is considered on its merits and necessary action taken.

#### EXCISE OFFICES IN WEAVING MILLS

\*653. **Shri S. V. Ramaswamy:** (a) Will the Minister of Finance be pleased to state how many weaving mills are there in Madras State?

(b) Is an Excise Office located in each mill?

(c) What is the cost of such establishment?

(d) Should each mill provide for quarters as well for the excise staff?

(e) What proportion does the cost of such establishment bear to the excise revenue from each mill?

(f) Have the State Governments any establishment in each mill to collect their Sales Tax?

**The Minister of Revenue and Expenditure (Shri Tyagi):** (a) There are 21 weaving mills in the Madras State.

(b) An Excise Inspector assisted by a small staff has been posted to each mill.

(c) The cost of an average excise establishment at each mill is Rs. 7,500 approximately per year.

(d) The Central Excise Rules, 1944, require a manufacturer of excisable goods to provide suitable residential accommodation for the excise officer in attendance at the factory at a rent not exceeding ten per cent. of the pay of the officer.

(e) The proportion of the cost of excise establishment varies from mill to mill, and depends on the quality and quantity of the cloth sold by the mill.

(f) The Government of India have no information on the subject.

**Shri S. V. Ramaswamy:** Can this not be based upon the sum realised as sales tax from each mill?

**Shri Tyagi:** Does my hon. friend mean to suggest that the strength of the staff should be based on the sales tax collected? The staff does not collect the sales tax; it is the Central Excise staff.

**Mr. Speaker:** The Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### PRISON REFORMS

\*632. **Shri U. C. Patnaik:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Union Government have requisitioned the services of Dr. Walter C. Reckless to advise the State Governments on the subject of prison reforms;

(b) if so, whether Dr. Reckless has submitted any report on the subject; and

(c) if so, whether Government propose to place a copy of the same on the Table of the House?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) to (c). I would invite the attention of the hon. Member to my reply to question No. 626 of to-day.

##### CIVIL DEFENCE ORGANIZATION

\*633. **Shri U. C. Patnaik:** (a) Will the Minister of Home Affairs be pleased to state whether it is a fact that